

PROF. SAIF UD DIN SOZ: For a well-mannered Minister like Nurasoli Maran the greatest handicap is caused by non-cooperation either from the Directorate of Estates or the CPWD. I am saying this on the basis of my personal experience when I failed to get any response to my DO letter which I wrote to the Chief Engineer. I took the trouble of getting his initials and wrote those initials correctly. My dear such and such Chief Engineer. I feel that some point of time that the Minister was busy or away from the Delhi. So, I wrote a D.O. letter directly to the Chief Engineer. Till today more than two and a half months have passed, but I have not received any reply. Then, after discussing this matter with my colleagues I was told that in the CPWD, Chief Engineer or Suprintending Engineer or many ophther officials have not been transferred for the last 8-10 years. I want an overhaul in the whole CPWD and the Estate Office. I want the hon. Minister to answer this point. Will he streamline the administration and take appropriate action and will he seek an explanation from the Chief Engineer why he did not reply to my letter?

SHRI MURASOLI MARAN: Sir, I share the feelings of the hon. Member. Before becoming a Minister I was also a Member in the other House for more than 22 years and having the same kind of experience. But, you cannot clean the Augean stable in one day. It takes time. But, as for the particular problem referred to by the hon. Member, I will immediately enquire into it.

Central Clearance for Spinning Mills In Maharashtra

*847. SHRI VASANT SATHE: Will the Minister of TEXTILES be pleased to state:

(a) whether Maharashtra Government has sent proposals to Union Government for establishment of spinning mills in various districts in Maharashtra under private/cooperative sector and public sector;

(b) if so, details thereof;

(c) the decision taken in this regard and the proposals pending consideration and action proposed thereon; and

(d) the outlay provided during 1990-91 for financial assistance?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

Maharashtra Government had requested the Central Government in December, 1988 to include four cooperative spinning mills for financial assistance under NCDC-III/World Bank aided scheme.

(b) The names and details of funding of the four cooperative mills are as follows:

Sl. No.	Name/Location	Project Cost	NCDC's share of assistance	
			Share Capital	Term Loan
1	2	3	4	5
1.	Akot Taluka Sahakari Soot Girni Ltd., Akola	1912	290.78	965.00
2.	Jalna Vibhag Sahakari Soot Girni Ltd., Jalna	2104	290.80	1052.00
3.	Daryapur Anjangaon Sahakari Soot Girni Ltd. Amravati	2031	315.50	1015.50

Sl. No.	Name/Location	Project Cost	NCDC's share of assistance	
			Share Capital	Term Loan
1	2	3	4	5
4.	Indira Sahakari Soot Girni Ltd., Wardha	1987	330.25	993.00
		8034	1227.33	4017.00

(c) The World Bank has agreed to finance 50% of the NCDC's loan assistance to the State Government for share capital and also to finance 100% of the terms loan from NCDC to the project. The on-lending agency for routing of the term loan has been identified by the State Government as Maharashtra State Cooperative Bank.

(d) For the 11 Cooperative Spinning Mills cases in the country under NCDC—III/ World Bank Scheme including these 4 Cooperative Spinning Mills proposals of the Government of Maharashtra, NCDC have made a provision of Rs. 25 crores for term loan from IDA funds and have proposed Rs. 15.58 crores from their own corpus as equity participation, for the financial year, 1990-91.

SHRI VASANT SATHE: In the light of the statement given by the Minister that the World Bank is giving assistance and NCDC have also made a provision of Rs. 25 crores for the term loan from IDA and also 15 crores from their own corpus as equity participation, will the hon. Minister take expeditious measures to clear these pending cases of 11 Textile Mills which are really facing crisis because they cannot finalise and complete the construction work there? I would request the hon. Minister to kindly look into that.

[Translation]

SHRI SHARAD YADAV: Mr. Speaker, Sir, the cases of about eleven mills, referred to by our learned colleague Satheji, and certain mills situated in Wardha in the area of

the hon. Member have been pending since 1981. N.C.D.C. had decided to give world bank loan to State Cooperative banks but had not released till now. I am pleased to say that Yesterday evening I received a telex message informing that they have released the loan and clearance has been given to four mills. You may give the credit to your hard labour or to the generosity of the Ministry. At this juncture I am running short of time otherwise I would have informed you in detail about the world bank assistance which was being withheld by them.

SHRI VASANT SATHE: You have informed us about the four mills but with regard to remaining mills for which hundred percent has been agreed to and most of which are in backward areas, whether they too will be cleared shortly or not? (Interruptions)

SHRI SHARAD YADAV: Mr. Speaker, Sir, Satheji was in fact really concerned about those four mills which have been provided immediate assistance but satheji has not even thanked us. (Interruptions).

SHRI VASANT SATHE: I am thanking you; (Interruptions)

SHRI SHARAD YADAV: When your party was in power you could not get it cleared but immediately after our party took over, this has been done and now only matter relating to four mills is pending. Mr. Speaker, Sir, Maharashtra is far ahead in this regard. In entire India there are 102 spinning mills out of which 31 are functioning in

Maharashtra, these four have also been added and three more have been sanctioned, thus there will be in all 38 mills. As such decision with regard to remaining four mills will be taken by the Ministry after taking stock of the requirement of the entire nation.

SHRI VASANT SATHE: I want to ask whether you will clear those mills which are still to be cleared under N.C.D.C. The investment was made after getting sanction from the Government.

SHRI SHARAD YADAV: Mr. Speaker, Sir, three have already been cleared and message with regard to four has been received that they have been cleared.

SHRI VASANT SATHE: Please clear the remaining too, so that I can thank you in one lot. (*Interruptions*)

SHRI SHARAD YADAV: The issue of clearing remaining four mills is under the consideration of the Ministry.

12.00 hrs.

SHORT NOTICE QUESTION

[*English*]

Sale of Consumer Products

3. **PROF. K.V. THOMAS:** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether packed consumer products are made available to the consumer as per the printed price on the package;

(b) if not, the reasons thereof; and

(c) whether Government propose to issue directions to States to ensure that price and stock display orders are complied with meticulously by the wholesalers and retailers?

[*Translation*]

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

(a) and (b). According to the Standards of Weights and Measures (Packaged Commodities) Rules, 1977, every package containing pre-packed commodities is to have the sale price declared on the package. However, if the sale price declared on the package is exclusive of local taxes, the retail dealer is authorised to realise the incidence of local taxes from the consumer. A decision has been taken to amend the rules to provide only for marking of maximum retail price inclusive of all taxes.

(c) The Central Government has advised the State Governments and Union Territory Administrations for vigorous enforcement of the price and stocks display order under the Essential Commodities Act. The State Governments/Union Territory Administrations in exercise of the powers delegated to them under the Essential Commodities Act, 1955, are empowered to issue price and stock display orders.

[*English*]

PROF. K.V. THOMAS: Sir, there has been a lengthy discussion on price under Rule 193. Now, the prices of essential commodities are going up every day.

Sir, I am stressing on some concrete steps. A large number of items including medicines, beverages, soft drinks etc. and a large number of other consumer items are available in packets. Look at these packets. In the packets the retail price is printed. That is the price plus local taxes. The ordinary consumer does not know what is the local tax. So, what happens is, the retailer collects the price indicated in the packet as well as the local tax which is not known to the consumer. He collects the amount as he likes.